

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 238 OF 2017 &
IA NO. 234 OF 2018**

Dated: 3rd April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

GRIDCO Ltd.

.... Appellant(s)

Vs.

NTPC Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Hlmanshi Andley

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-1

Mr. Rahul Kinra
Mr. Ashutosh K. Srivastava for R-15 to R-17

Mr. Pradeep Mishra
Mr. Manoj Kr. Sharma for R-9

Mr. S. Vallinayagam for R-22

Mr. Divyanshu Rai for R-23

ORDER

IA NO. 234 OF 2018
(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 238 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **23.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member